OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Allahabad this the 29th day of May 2001.

Original Application no 20 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Smt. Uttam Kaur, W/o Sri A.S. Mandhawa, R/o 32/1, Candeth Enclave, Sardhana Road, Meerut Cantt., Meerut.

... Applicant

C/A shri N. Mohan

Versus

- Deputy Commissioner (AC AD), through its Commissioner, Kendriya Vidyalaya Sanghthan,
 18, Institutional Area, Sahid Jeet Singh Marg,
 New Delhi.
- The Principal, Kendriya Vidyalaya, Sikh Lines,
 Meerut.
- The Assistant Commissioner, Kendriya Vidyalaya, Sanghthan, Regional Office, Halhi Wankala, Dehradun.

... Respondents.

C/Rs Shri V K Singh

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ORDER (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

The applicant has come up seeking relief against her transfer mainly on the ground of her personal illness as well as the education of her children who are studying at different stages at Meerut, where she is presently posted. The applicant has impugned order dated 26.11.1999 through which, she has been transferred from Kendriya Vidyalaya, Sikh Lines, Meerut to Kendriya Vidyalaya, New Tehri Town and subsequent to it the order has been partially modified vide order dated 2.5.2000 through which, she has been transferred and posted to Kendriya Vidyalaya, NHPC, Banbasa, instead of Kendriya Vidyalaya, New Tehri Town.

- The respondents have contested the case and filed counter affidavit.
- 3. Heard learned counsel for the rival contesting parties and perused the record.
- 4. The grounds taken by the applicant are of such nature that if allowed, she be granted licence to remain at one place without being transferred to any other place inspite of her holding transfer-able post. Learned counsel for the applicant mentions that only 6 years service is left to the credit of the applicant and she is likely to retair on attaining the age of superannuation after only 6 years. The

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applicant also raised the plea of couple posting with the mention that her husband is working in Cantonment at Meerut and also that her daughter is of marrigeable age and she has also to arrange for her marriage.

5. Keeping in view the facts and circumstances of the matter, the OA is decided as under :-

The respondents to reconsider the transfer matter of the applicant and pass order within 2 weeks and if possible, the applicant may be accommodated at Meerut or at any school situated in the adjoining district, if it is administratively possible, otherwise, the applicant to abide by the impugned order dated 2.5.2000. The OA is decided accordingly with no order as to costs.

Member-J

/pc/